NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 41(ND)2015 **CA. NO.**

CORAM:

PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2016

NAME OF THE COMPANY: M/s. Mukesh Aggarwal V/s. M/s. Wave Buildcon Pvt. Ltd

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	-	ORDER		

Both the parties stated that they want to enter into an amicable settlement. They seek two weeks time for the same. Learned Counsel for the petitioner expressed an apprehension that respondents in the meanwhile may

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dispose off the stock in trade and assets. Status quo is ordered and the respondents in the meanwhile should not dispose off the stock in trade and assets.

To come up on 19.09.2016.

Sd1- .

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(R.Varadharajan) Member (Judicial)

(Maharaj Krishan Hanjura) (Member (Judicial)